हापणी. -- प्रधिम् जना संख्या 197 3 / 7 (5) / 98, दिनोंक 22 जनवरी 1951 साथ उत्तर देण सिनेमाटोग्राफ, कल्स,

2--प्रथम संशोधन वर्ष 1951 में किया गया और अधिसूचना संख्या 328 / 3-7-4/45, दिनांक 26 ज्न, 1951 में साथ प्रकाशित किया गया।

3--इतीय संशोधन वर्ष 1951 में किया गया और प्रधि सुचना संख्या 7592/1 1-7(13)-सी-1951 दिनांक 29 दिसम्बर, 1951 की लाय प्रकाशित किया गया।

4--तृतीय संशोधन वर्ष 1954 में किया गया और श्रीधनुचना संख्या 3615(2) 111-7(13) वी-51 विनोके 24 सितम्बर, 1954 के साथे प्रकाशित किया गया।

5--चतुर्थ संशोधन वष 1955 में किया ध्राया और ग्रिधसूचना संख्या 984 । 11-7 (26) डी-53, दिनांक 20 जनवरी, 1955 के साथ प्रकाशित किया गया।

6---पंचित्र संशोधन वर्ष 1955 में किया गया और अधिसूचनां संख्या 2839 र/111-7(13)-51, िनांक 27 सितम्बर, 1955 के साथ प्रकाशित किया गया।

7--- छठा संशोधन वर्ष 1962 में ॄिकया गया और श्रिक्षसूचना संख्या 2191-ए/111-88-जे-62, दिनांकं 27 नवस्वर, 1962 के साथ प्रकाशित किया गया।

8--सातवां संशोधन वर्ष 1970 में किया गया और अधिसूचना संख्या सैतिस-ए।(13)/67-जी 0 ऐ 0 डी 0 िनांक 28 म.चं, 1970 के स.थ प्रकाशित किया गया।

9--ग्राटवा लंगोधन वर्ष 1971 में किया गया और अधिसूचना संख्या वीस ए (1)70-जीठ ए 0 डी ०, िनोक 19 अप्रैल, 1971 के साथ प्रकाशित किया गया।

ा 0--न संजोधन 1972 में किया गया और अधि सूचना संख्या बीस ई 0 आर । (4) रे70 -जी 0 ए 0 डी 0 स्निक, 22 मई. 1972 के लाथ प्रकाशित किया गया।

11--दस्वां वर्ष 1974 में किया गया और अधिसूचना संख्या वीस एल (1 1973-जी 0 ए० डी ०-1, दिनांक 1 भ्रगस्त, 1974 के साथ प्र काशित किया गया।

12--- मारहवां संगोधन वर्ष 1975 में किया गया और अधिसूचना संख्या तीस 3 /75-जी 0 ऐ 0डी 0-1, दिनांक 31 ज्लाई, 1975 के साथ प्रकाशित किया गया।

13--वारहवां तंशोधन वर्ष 1976 में किया गया और ऋबिसूचना संख्या वीस १ र (1)/1975-एक। ই। ০ (क्टरटेनमेंट टेंब्स) दिलांक 27 नवस्बर, 1976 के ताथ प्रकाशित किया गया।

14--तेरहवां संशोधन वर्ष 1978 में किया गयां और अधिसुचना संख्या वीर एन (3)/75-ए ह 0 डी 0 (इन्ट्रेटनमेंट टेक्स) दिनांक 7 नवम्बर, 1978 के स.थ प्रकाशित किया गया।

15--चौदहवां संगोधन वर्ष 1979 में किया गया और अधिसूचना संख्या वीस घार (१)/77-५० क ० च०, विनाम 23 जुलाई, 1979 के साथ प्रकाशित किया गया।

16-पन हवां संशोधन वर्ष 1980 में किया गया और अधिसूचना संख्या बीज अर (2)/78-यू० पी० ह-3/1956-इल्ल, 1951-ए०एम० (1)/1979, दिनांक 30 मई, 1980 के साथ शक णित किया गा।

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Constitution of the following English to islation of notification of XX-R(1)/77-Ma-Ka-Anu., dated July 31, 1980:

No. XX-R (1)/77-Ma.-Ka.-Anu. Dated Lucknow, July 31, 1980

In exercise of the powers under section 13 of the Uttur Pradesh Cin. 183] (Regulation) 1955 (U. P. Act no. III of 1956), read with section 21 of the Uttar Prade 1 General Clauses 1964 (U. P. Act no. I of 1904), the Governor is pleased to make the following rules:—

THE UTTAR PRADESH CINEMATOGRAPH (SIXTEENTH AMENDMENT) RULES, 1980

1, (1) These rules may be called the Uttar Pradesh Cinematograph (5 x-Short title and commen-Contis Amendment) Rules, 1980. cement.

(2) They shall come into force with effect from September 1, 1980.

Amendment of rule 27.

2. In the Uttar Pradesh Cinematograph Rules, 1º 51, for the rule as in column I below the rule set out in column II shall be substituted:

COLUMN I

Existing Rule

27. (1) Period and extent of licences to travelling chemas -

The Lecuing Authority may grant licence to a travelling einema initially for a period not exceeding six months.

- (2) The licence granted under sub-rule (1) may be extended from time to time provided the following conditions are fulfilled:
 - (a) during the period from April 1 to October 15 ceiling fans, in such numbers and of such size as may be approved by the licencing Authority are provided in the auditiorium;
 - (b) atleast two power driven exhaust fans of not less than 24 inches size are provided in the auditorium;
 - (c) on three sides of the auditorium a twelve feet high wall of a non-inflammable material like tin sheets, mud or mortar or bricks is provided;
 - (d) all exits doors provided in the auditorium are according to the specification laid down in sub-rule (15) of rule 8 and in proportion to its seating capacity that is one door for every 150 persons;
 - (a) if the roof of the auditorium is covered by a tent or any other cloth, such cloth shall not touch the ground on any side except towards the screen. The tent shall, however, be used securely to pegs on the ground;
 - (1) chairs or benches shall be provided for all the classes and a space of 15 inches shall be kept between the rows;
 - (f) the screen and cincamtograph apparates shall be so maintained as to ensure satisfactory visibility and audibility.
 - (3) The licence granted under sub-rule 1 or extended under sub-rule (2) shall be valid only within the territorial jurisdiction of the licening authority.
 - (4) In granting or extending the licence, preference shall be given to licences who keep their own generators and provide coolers in the auditorium

Rule as he by substituted

27. (1) Period and extent of licences to travelling cinemas!--

exceeding six month

The Licensing Au hority may grant a licence to a travelling einen i initially for a period not

- six months provide are fulfilled :
- (2) The licence grated under sub-rule (1) may be extended for a further period not exceeding six months provide the following conditions
 - (a) during the eriod from April 1 to October 15 ceiling fan, in such number and of such size as may be approved by the Licensing Authority are provided in the auditorium;
 - (b) at least two power driven exhaust fans of not less than 14 inches size are provided in the audi oriun ;
 - (c) on hree sides of the auditorium a twelve feet high wall of a non-inflammable material li e tin sheets, mud or mortar or bricks is p ovided,
 - (d) all vist doors provided in the auditorium: e according to the specification laid down in sub-rule (15) of rule 8 and in proportio, to its seating capacity that is one door for ey 150 persons;
 - (e) if the roof of the auditorium is covered by a tent (any other cloth; such cloth shall not touch the ground on any side except towards the screen, the tent shall, however, be fixed seen ply to page on the ground:
 - (f) chars or benches shall be provided for all the clases and a space of 15 inches shall be kept between the rows;
 - (g) the scree and cinematograph apparatus shal be o maintained as to ensure satisfactory visibility and audibility.
 - (3) The licence granted under sub-rule (1) or extended under su -rule (2) shall be valid only within the territori l jurisdiction of the licens ing authority.
 - ference shall be anditorium.

4. In granting c extending the licence, pre-rence shall be iven to licences who keep their own general is and provide coolers in the

North (1) The Uttar Pradesh Cinematograph Rules, 1951 were originally published with notification no. 197/111-7(5)-48, dated January 22, 1951.

- (2) First amendment was made in the year 1951 and was put ished with notification no 3283 111-7(4)/45, dated June 26, 1951.
- (3) Second amendment was made in the year 1951 and was sublished with notification no. 7502/111-7(13)-C-1951, dated December 29, 1951.

- 5
- (4) The lamendment was made in the year 1954 and was published with notification no. 3615(2) 41-7(13)-B-51, dated September 24, 1954.
- (5) Fourth amendment was made in the year 1955 and was pullished with notification no. 9841/III (10)-D-53, dated January 20, 1955.
- (6) F fill amendment was made in the year 1955 and was publish d with notification no. 2839-A/Di-Till -51, dated September 27, 1955.
- (7) Since amendment was made in the year 1962 and was published with notification no. 2891-A/HI-80-1-62, dated November 27, 1962.
- (8) So of amendment was made in the year 1970 and was put shed with notification to XXXX-VII-A (13)-67-GAD, dated March 28, 1970.
- (9) Light a amendment was made in the year 1971 and was put shed with notification no. XX-1.(1)-70 GAD, dated April 19, 1971.
- (10) Nind amendment was made in the year 1972 and was published with notification no. XX-ER(0)-D-GAD, dated May 22, 1972.
- (11) Teach amendment was made in the year 1974 and was published with neithforthen no. XX-L(i)-1977-CAD-1, dated August 1, 1974.
- (12) Eleve, the amendment was made in the year 1975 and was published with not flention an XXX(3)/75-CAD-1, dated July 31, 1975.
- (13) Twelv h amendment was made in the year 1976 and was pub shed with notification no. XX-R(1)/1973-FD (Entertainment Tax), dated November 27, 1976.
- (14) Thirteenth amendment was made in the year 1978 and was r it ished with notification so. XX-M(3) 75 FD (Entertainment Tax), dated November 7, 1978.
- (15) Fourteenth amendmment was made in the year 1979 and was jul lished with notification no. XX-R(1)/77-14a. Ka. Anu., dated July 23, 1979.
- (16) Fifteenth amendment was made in the year 1980 and was published with notification EXX-R(2)-73-U.P.A.-3-1956-Rules-1951-A.M. (A)-1979, dated May : 0, 1980.

By order,

R. VENFATANARAYANAN, Sachiv.

द्रार्क्तवर्तम् । -- ० पी० ११ सा० विस्त-- ३१-७-४०-- (१३४९) -- १९४०--४ ० (वेस०)।